

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-155(PB)/2018

IN THE MATTER OF:

Asset Reconstruction Co. (India) Ltd. Applicant/Petitioner
Vs.
Parasarampuria Synthetics Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Dinkar Singh, Adv.

ORDER

The petitioner has proposed the name of Shri Rajesh Jhunjhunwala as an IRP in part-III of the proforma application. However, no declaration by Mr. Jhunjhunwala has been filed as per the requirement of the provisions. Let the needful be done within 7 days.

List for further consideration on 21st February, 2018.

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**(M.M.KUMAR)
PRESIDENT**

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**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

13.02.2018
V.Sethi